

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – I, CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-01-20

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/1118/IB/2018
NAME OF THE PETITIONER(S) : UNIQUE ROOF PVT LTD
NAME OF THE RESPONDENTS : SCM GARMENTS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. E.K. Kannoreesan
B. Sarathi Babu
A. Prabhu
P. John

Counsel for
Corporate Debtor

2. MUTHULAK THEVAR
RASAPANDIAN

IRP

ORDER

Ld. Counsel for the IRP as well as the Ld. Counsel for the Corporate Debtor are present. The Ld. Counsel for the Corporate Debtor represents that the reply has been filed to the Petition. In compliance to the Order dated 11.12.2019 it is seen that the Ld. IRP has not complied with the said Order.

In the circumstance, the **Registry** is directed to make available the Petition for incorporating amendments as originally filed by the Petitioner (under CIRP presently) so that the necessary amendment can be made in 'red color ink' after carrying out the amendment in the Petition, a clear copy of the amended Petition to be filed, if not already filed. Post this matter for enquiry on **04.02.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)